

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

CP (IB) No.137/Chd/Hry/2017

In the matter of Scheme of Amalgamation:

Supreme Infrastructure India Ltd.

....Petitioner-Operational Creditor

Versus

Ramaprashta Promoters & Developers Pvt.Ltd.

....Respondent-Corporate Debtor.

Present: Mr.Anand Chhibbar, Senior Advocate with Mr.Aayush Agarwala, Advocate for the petitioner-Operational Creditor.
Mrs.Munisha Gandhi, Senior Advocate with Mr.Vaibhav Sharma and Mr.Tarun Mehta, Advocates for respondent-Corporate Debtor.

Power of attorney along with resolution of the Board of Directors has been filed by Mr.Vaibhav Sharma, Advocate for the respondent-corporate debtor. The same be taken on record.

Affidavit of service has been filed. Mrs.Munisha Gandhi, Senior Advocate representing the respondent-corporate debtor seeks time to file the reply/objection. List the matter on 21.02.2018. Reply/objections, if any, be filed at least a week before the date fixed with copy advance to the counsel opposite. In the meanwhile, the interim directions to continue, but there will not be any obstacle in the delivery of possession of the properties in respect of which the sale transactions were concluded before 9.01.2018.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

January 23, 2018.
Ashwani